of ascertaining the reasons for supply of 0.35 lakh tonnes less of paddy by cooperative societies to C.G. MARKFED. In the mean time, the short fall of supply of 0.35 lakh tons of paddy to C.G. MARKFED has been adjusted with the amount of commission payable to societies.

Outstanding payment to cane cultivators

2517. SHRI T.K. RANGARAJAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the outstanding payment to cane cultivators by sugar factories, State-wise; and
- (b) how the Ministry is going to solve the problem, so that the cane cultivators will get their dues without delay?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As on 31.10.2012, the outstanding payment to cane cultivators is about Rs. 758 crore. The State-wise details is given in the Statement (*See* below).

(b) The outstanding cane price payment for sugar season 2011-12 (October-September) is about Rs. 444 crores against the payable amount of about Rs. 51937 crores which is less than 1%. Further, the Sugarcane (Control) Order, 1966 stipulates payment of interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. The Central Government with a view to enhance the liquidity of sugar mills for timely payment of sugarcane dues has allowed export of sugar in 2011-12 and also in 2010-11 sugar seasons.

Statement
Sugarcane price dues outstanding against the sugar mills as on 31.10.2012

(Rs. in crores)

SI. No.	State	Cane price arrears 2011-12	Arrears for previous years	Total cane price arrears
1	2	3	4	5
1.	Punjab	30.77	0	30.77

Procurement of rice in Andhra Pradesh

2518. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it has come to the notice of the Ministry that FCI has refused to procure rice from farmers of Andhra Pradesh for the coming kharif season;
- (b) if so, the reasons for taking such a drastic decision by FCI refusing to procure rice from farmers;
- (c) whether the Minister would prevail upon FCI and direct it for procurement of rice from farmers in the coming kharif season;
 - (d) if not, the reasons therefor; and
- (e) what alternative arrangement is, if any, proposed to be made by the Ministry to procure rice from farmers of that State?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Food